

ACT No. XVIII OF 1870.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 5th
July 1870).*

An Act to enable the Government of India to
exempt goods from Customs duties.

FOR the purpose of enabling the Governor General of India in Council to exempt goods from duties of customs ; It is hereby enacted as follows : — Preamble.

1. The said Governor General in Council may from time to time, by notification in the *Gazette of India*, exempt any goods imported or exported into or from British India, or into or from any specified port or place therein, from the whole or any part of the duties of customs to which they are liable under the Indian Customs Duties' Act, 1870, or any other law for the time being in force relating to such duties, Power to exempt from customs duties.

and may, by like notification, cancel any such exemption. Power to cancel exemption.